

C.C.P.No.56/2006

In

O.A.No.352/2001

Dated: 10.09.2007.

HON'BLE MR M. KANTHAIAH, MEMBER (J)
HON'BLE MR P.K. CHATTERJI, MEMBER (A)

App: Shri A. Sharma.

Resp: Shri A.K. Chatuirvedi.

Learned counsel for applicant stated that he has filed Memo of arguments.

Learned counsel for applicant stated that the respondents were directed to re-consider the claim of the applicant for compassionate appointment within a period of three months from the date of receipt of the copy of the order dt. 16.09.2005 and thereafter, the respondents have passed the order-dated 14.12.2005, in which the claim of the applicant was rejected for appointment on compassionate ground. Now when the respondents have passed such order on the claim of the applicant as per directions of the Tribunal dated 16.09.2005, the contempt does not arise and as such, contempt application is not maintainable hence, the same is rejected. Notices are discharged.

The applicant is at liberty to file separate proceedings on rejection order in accordance with law.


MEMBER (A)


MEMBER (J)

Ak//

*copy of order
dated 10-9-2007
For purview
12-9-2007*